

National Company Law Tribunal

Allahabad Bench

CP NO. 91/ND/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE COMPANY: *Aslam Carpet Pvt Ltd*

SECTION OF THE COMPANIES ACT: U/S *397/398 of Companies Act, 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Anuradha Aslam</i>	<i>Director</i>	<i>Self</i>	<i>Anuradha</i>
<u>2.</u>	<i>R. S. Pandey</i> <i>Legal Counsel</i>	<i>Adv</i> <i>At</i>	<i>Self</i> <i>Self</i>	<i>R. S. Pandey</i> <i>Kesarwani</i>

CP No. 91/ND/2015

Petitioner appears in person. Advocate, Sri R.S. Pandey alongwith Rajesh Kesarwani. The argument in respect of the contempt application I.A. No.2/2017 are heard.

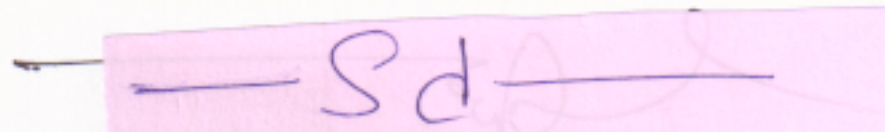
During the course of hearing the petitioner in person sought a liberty to file some additional documents in order to substantiate her allegation on alleged breach of the status quo order passed on 17.11.2015 by the Hon'ble Company Law Board. While on the other side, the learned Respondent counsel made an effort to clarify that the amount of deposit mentioned in the contempt application pertains to the F.Ds. made by the Respondent company and after attaining the maturity, the same were re-credited in its account. Hence, as per him no case is made out for alleged violation of the status quo order passed by the Hon'ble Company Law Board. such plea is noted.

Meanwhile, it would be appropriate for the Respondent to clarify further by furnishing detail particular of the aforesaid FDs were made from which account, and on attaining its maturity, whether such amount was created to the same account are otherwise. Further the respondent company to give details of written instruction issued to the Bank in this respect or otherwise.

The petitioner is also at liberty to file proposed document in proper form of a formal memo and by supplying an advance copy thereof to respondent counsel, so as to make the respondents/company able to file rebuttal documents, if any.

The matter be listed on 6th September, 2017.

Dated: 11.08.2017


Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
P.K. Jyoti